

ITEM NO.26

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).162/2023

VISHAL TIWARI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH IA No. 99947/2023 - APPLICATION FOR PERMISSION, IA No. 89799/2023 - EXTENSION OF TIME, IA No. 34963/2023 - INTERVENTION/IMPLEADMENT, IA No. 34966/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 29034/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

WITH

W.P.(CrI.) No. 39/2023 (PIL-W)

(WITH IA No. 27092/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 24930/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(CrI.) No. 57/2023 (PIL-W)

W.P.(C) No. 201/2023 (PIL-W)

Date : 11-07-2023 These petitions were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Vishal Tiwari, In-person

Mr. Manohar Lal Sharma, In-person

Mr. Prashant Bhushan, Adv.

Ms. Neha Rathi, Adv.

Mr. Ramesh Kumar Mishra, AOR

Mr. V.V. Gautam, Adv.

Mr. Varun Thakur, Adv.

Mr. Varinder Kumar Sharma, AOR

For Respondent(s) Mr. Tushar Mehta, Solicitor General

Mr. Raj Bahadur Yadav, AOR

Mr. Kanu Agrawal, Adv.

Mr. Sandeep Kumar Mahapatra, Adv.

Mr. Pratap Venugopal, Adv.

Mr. Pratyush Srivastav, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. Kanu Agarwal, Adv.
Mr. Rajat Nair, Adv.
Mr. Sandeep Kumar Mahapatra, Adv.
Mr. Pratyush Shrivastava, Adv.
Mr. Pratap Venugopal, Adv.
Mr. Arvind Kumar Sharma, AOR
M/S. K J John And Co, AOR

Mr. Tushar Mehta, Solicitor General
Mr. Mukesh Kumar Maroria, AOR
Mr. Rajat Nair, Adv.
Mr. Kanu Agarwal, Adv.

Ms. Ekta Choudhary, AOR

Mr. Sanjay Kapur, AOR
Mr. Devesh Dubey, Adv.
Mr. Surya Prakash, Adv.
Mr. Arjun Bhatia, Adv.
Ms. Mahima Kapur, Adv.

Mr. Naval Kishore Jha, Adv.
Mr. Chandrakant Sukumar Sarkar, Adv.
Mr. Mukesh Kumar Singh, AOR

Applicant-in-person

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The Solicitor General informs the Court that SEBI has filed a response on issues pertaining to its functioning, together with an IA, to the report which was submitted by the Expert Committee.
- 2 The response by SEBI be circulated to the Court and all counsel.
- 3 Mr Prashant Bhushan, counsel, states that in Writ Petition (Civil) No 201 of 2023, response has been submitted to the report of the Expert Committee.
- 4 List the Petitions on 29 August 2023.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**